

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH:

AT HYDERABAD

OA.No.561/97

Dated of order: 7.5.97

BETWEEN:

V.Pavana Rao

.. Applicant.

AND

1. Union of India, represented by its Secretary, Ministry of Finance, I.T. Department, New Delhi.
2. Chief Commissioner of Income Tax, Ayakar Bhavan, Basheerbagh, Hyderabad.
3. Deputy Commissioner of Income Tax Deptt., Ayakar Bhavan, C.R. Buildings, Bandar Road, Vijayawada.
4. Assistant Commissioner of Income Tax, Circle-I, Eluru, West Godavari District. .. Respondents.

Counsel for the Applicant

.. Mr.P.B.Vijaya Kumar

Counsel for the Respondents

.. Mr.V.Vined Kumar,
Addl.CGSC.

CORAM:

HON'BLE SHRI R.PANGARAJAN : MEMBER (ADMN.)

R D E R

X Oral order as per Hon'ble Sri R.Rangarajan, Member (Admn.) X

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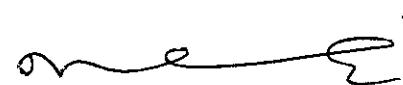
None for the applicant. Mr. V. Vinod Kumar, learned standing counsel for the respondents.

2. As this is a case for appointment on compassionate ground. I feel it is essential to dispose of quickly and the disposal is not in any way against the interest of the applicant. Hence the application is disposed of as below:

3. The applicant is the husband of one late Smt. V. Lakshmi who died while working as Stenographer in the office of R-4 on 5.2.95 leaving behind the applicant. The applicant states that he was solely depended on his wife. He also submits that he is in indigent circumstances requiring assistance by way of compassionate ground appointment to him. He had filed an application for compassionate ground appointment to R-4 by his representation dt. 11.11.95 (A-3). He has also produced the legal heir certificate dt. 3.6.96 (A-4). The death certificate of his late wife is also enclosed. The applicant earlier approached the High Court of A.P. by filing W.P. No. 22669/96 which was disposed of on 4.3.97 as per Annexure-6 to the OA. The High Court directed the applicant to approach this Tribunal for necessary relief. Hence the applicant had approached this Tribunal by filing this OA for appointing him against compassionate ground quota.

4. It is seen that his representation dt. 8.5.96 and 11.11.95 and 15.7.96 is not disposed of. Hence it is appropriate to direct R-3 to dispose of that representation in accordance with the law. The representation/s quoted above may be taken as his representation addressed to R-2

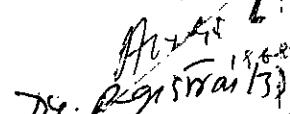
5. The OA is disposed of with the above direction. No costs.


(R. RANGAKAJAN)
Member (Admn.)

Dated: 7th May, 1997

sd

(Dictated in open court)


Dy. Registrar (A)

: 3 :

Copy to:-

1. The Secretary, Ministry of Finance, Union of India, I.T.Dept. New Delhi.
2. Chief Commissioner of Income Tax, Ayakar Bhawan, Basheerbagh, Hyd.
3. Deputy Commissioner of Income Tax Dept., Ayakar Bhawan, C.R.Building, Bandar road, Vijayawada.
4. Assistant Commissioner of Income Tax, Circle-I, Eluru, West Godavari Dist.
5. One copy to Sri. P.B.Vijaya kumar, advocate, CAT, Hyd.
6. One copy to Sri. V.Vinod kumar, Addl. CGSC, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

self
28/7/97

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SYL 202

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED

7/5/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

O.A. NO.

561/97

in

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

A/C com 20A En 3
II Court.

नेत्रदेश प्रशासनिक अधिकरण
Central Administrative Tribunal
भेदभास/DEEPATI
25 JUL 1997

हैदराबाद न्यायालय
HYDERABAD BENCH